

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 2254 of 2011

-----  
Central Coalfields Limited, Ranchi through Sri Awadhesh Kumar Singh, General  
Manager (Administration), CCL, Ranchi ... .. **...Petitioner**

**-Versus**

Their Workman Sri Rajendra Dubey .... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Bhaiya V. Kumar, Advocate

For the Respondent : Mr. D. K. Dubey, Advocate

Mr. Sarju Prasad, Advocate

-----

**I.A. No.1211 of 2015**

**12/ 10.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

This interlocutory application has been preferred for fixing an early date of hearing on behalf of the petitioner.

Since the case is already on Board for Hearing, I.A. No.1211 of 2015 stands dismissed as infructuous.

**W.P.(L). No. 2254 of 2011**

On the request of the learned counsel for the petitioner, put up this case after four weeks' under the same heading.

**(Dr. S.N. Pathak, J.)**

punit/-